

12.11 hrs.

UTTAR PRADESH REORGANISATION (AMENDMENT) BILL,*2003

Title: Introduction of the Uttar Pradesh Reorganisation (Amendment) Bill, 2003,

MR. SPEAKER: The House shall now take up item No. 14, introduction of a Bill.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): Sir, on behalf of my senior colleague Shri L.K. Advani, I beg to move for leave to introduce a Bill to amend the Uttar Pradesh Reorganisation Act, 2000.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Uttar Pradesh Reorganisation Act, 2000."

The motion was adopted.

SHRI I.D. SWAMI: Sir, I introduce the Bill.

* Published in the Gazette of India, Extraordinary Part-II, Section-2, dt.18.12.2003

MR. SPEAKER: Now, we go to Calling Attention.

(Interruptions)

MR. SPEAKER: I will give permission when we start the 'zero hour', not now. I do not know why you want to waste the time of the House. Please sit down. Please do not waste the time of the House. You know that the first priority is always given to the Calling Attention. You have made the rules and you have to follow them.

(Interruptions)

MR. SPEAKER: Nothing now. You will be allowed only after the Calling Attention. The House knows the rules very well.

(Interruptions)